

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 342/MP/2023 along with IA Nos. 42/2024 & 93/2024**

Subject : Petition under Section 79 read with Section 2(36) of Electricity Act, 2003, seeking, amongst others (i) appropriate directions for transition of ISTS connectivity of the Petitioner as Bulk Consumer under the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and (ii) for modification of the connectivity so that the same is through the existing 400 kV Vedanta- Sundargarh D/C line owned and maintained by the Petitioner, instead of the proposed new 400 kV Vedanta-Sundargarh D/C transmission line.

Date of Hearing : **26.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Vedanta Limited.

Respondent : Odisha Power Transmission Corporation Limited and Ors.

**Addendum**

By way of this addendum, the following sentence is added after the end of the first sentence of paragraph 3 of the Record of Proceedings for the hearing dated 26.9.2024 and shall be read as part and parcel of the said Record of Proceedings:

*“The Respondent, CTUIL, will maintain status-quo with regard to the grant of the 180 MW GNA to the Petitioner as communicated vide letter dated 18.9.2023 till the outcome of the instant petition.”*

2. All other contents of the Record of Proceedings for the hearing dated 26.9.2024 shall remain unchanged.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**